

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No.314(ND)/2017

IN THE MATTER OF:

A. Manohar

.... Applicant/petitioner

Vs.

Union of India & Ors.

.... Respondents

Order under Sections 245 of the Companies Act

Order delivered on 15.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. A. Subba Rao, Mr. KLDS Vinober,
Mr. Manohar, Advocates

For the Respondent :

ORDER

Learned Counsel for the respondent requests for some time to file reply. Let reply be now filed within four weeks with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

Notice to show cause for 15th February, 2018 to the respondents be served. Process dasti.

List the matter on 15th February, 2018.

Sd/-

(M.M.KUMAR)

PRESIDENT

Sd/-

(S.K. MOHAPATRA)

MEMBER(TECHNICAL)